

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Jaipur Bench, Jaipur

ORDER SHEET

Application No. OA 101/94 with MA 110/94 of 199

Applicant(s) Girish Kumar Pte

Respondent(s) Govt

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
15.9.94	OA 101/94 with MA 110/94 Mr. J.K. Banishita, Counsel for the applicant. Mr. K.M. Sharma, lawyer holder for Mr. K. Singh, counsel for the respondents, No. 1 & 2. Mr. S.K. Jain, counsel for respondents No. 3 to 17. The learned counsel for the applicant submits that he wants to withdraw the OA with a liberty to file afresh. Mr. S.K. Jain vehemently objects withdrawal on the ground that ^{application} it is belated and false facts have been mentioned. The objection is over ruled as the clients of Mr. Jain will be at liberty to raise this objection if the fresh petition is filed. The OA as well as MA stand dismissed accordingly. Uth (Usha Sen.) MCA (S.K. Jain) VC
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